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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

30.8.1988

Miss S.V.Rajvir for Mr.N.M.Sinroja learned advocate for the respondent requests for 15 days time for filing objections. Allowed. Mr.D.M.Thakkar learned advocate for the applicant has not objection if time is granted. The case be posted on 4.10.1988 for admission. Interim relief earlier granted be continued until further orders.

Pr

(P.H.Trivedi)
Vice Chairman

JM
(P.M.Joshi)
Judicial Member

a.a.bhatt

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

06/12/1988

Heard learned advocates Mr. D.M. Thakkar and Mr. N.M. Sinroja for the petitioner and respondents respectively. Mr. Sinroja states that he could not give copies of certain documents which ~~had~~ to be xeroxed from the register. It is directed to supply a manuscript copy properly certified and ~~other~~ documents ^{on} which the respondent relies ~~with~~ the case in the departmental inquiry and listed in the charge sheet within a period of one month ^{with} the Registry. Registry to post the case after receiving the documents.

D.M.

(P H Trivedi)
Vice Chairman

P.M.J.
(P M Joshi)
Judicial Member

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P

CORAM : Hon'ble Mr. P.M. Joshi : Judicial Member
7/2/1989

Mr.D.M.Thakkar for the petitioner present. He
seeks more time to enable ^{him} ~~to get the~~ ^{more} ~~circular~~ information
from the petitioner as to whether the copies of the
documents have been furnished to him ~~are~~ not in terms of
the order dated 6.12.1988. Neither the respondents nor
their advocate present. The matter is adjourn to 23.2.89
for admission. The respondents be informed about the
date of admission.


(P.M.Joshi)
Judicial Member

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Coram : Hon'ble Mr. P.H. Trivedi Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

23/2/1989

Mr. Sujit Mitha, Administrative Officer,
Indian Council of Agriculture Research present.
Learned advocate for the respondent not present.
As a number of adjournments have been granted and
yet the directions have not been complied with vide
our orders dated 6.12.1988, There is no justification
in deferring the decision regarding admission and
interim relief merely on the ground that the learned
advocate for the respondent is not present. Accordingly
the petition be admitted and ad-interim relief
earlier given vide our order dated 11.7.1988 be cont-
inued until further orders. Reply has been filed.
The case is ready for final hearing. The case is
now fixed for final hearing in due course.



(P.H.Trivedi)
Vice Chairman



(P.M.Joshi)
Judicial Member

a.a.bhatt